

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.469/93

Date of Order: 15.4.97

BETWEEN:

Ch.Sreerama Rao

.. Applicant.

AND

1. Secretary, Indian Council of Agri.
Research, Krishi Bhavan,
Dr.Rajendra Prasad Road, New Delhi.2. Director, Central Tobacco Research
Institute, Rajahmundry.

.. Respondents.

- - -

Counsel for the Applicant

.. Mr.Philkana Rama Rao
(Not present-)

Counsel for the Respondents

.. Mr.V.Bhimanna

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

General order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

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None for applicant. None for the respondents.

This OA is posted today on the basis of the letter of the applicant dt. 2.4.97.

3. The OA was disposed of on merits by order 12.3.97.

The learned counsel for the applicant was not present on that day and hence the OA was disposed of under Rule 15(1) of CAT

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(Procedural) Rules 1987 as the OA was instituted in the year 1993 and it was not considered necessary to adjourn the case in view of the fact that this ^{was} is an old case and 1993 cases were being disposed on priority.

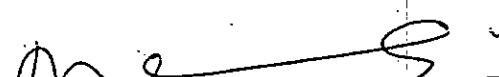
4. Even today when the OA was posted for being mentioned in view of the letter of the counsel for the applicant dated 2.4.97 the learned counsel for the applicant is absent. Hence we are of the opinion that he is not serious about the matter. We do not consider it necessary to recall the order dt. 12.3.97.

5. The letter is disposed of as above.


(B.S. JAI PARAMESHWAR)

Member (Jud.)

15.4.97


(R. RANGARAJAN)

Member (Admn.)

Dated: 15th April, 1997

(Dictated in Open Court)

sd


D.R. (T)

~~Self
SOL/97~~

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RAO, M.A.

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M.J.

DATED: 15/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

in

D.A. NO. 469/93

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

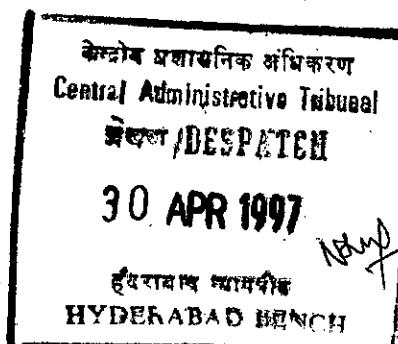
DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

II COURT



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